

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). The Notification issued by the Ministry of Home Affairs is applicable to the released Emergency Commissioned Officers and Short Service Commissioned Officers of the Armed Forces of the Union for their re-employment in the Central Civil Services. These orders are not automatically applicable to the posts in LIC. After considering all aspects, orders were issued that only last pay drawn of ex-ECOs/SSCOs will be protected and not their seniority.

(d) and (e). Do not arise.

#### Khadi and Village Industries Commission

2048. SHRI HARIN PATHAK : Will the Minister of INDUSTRY be pleased to state:

(a) the names of districts where Khadi and Village Industries Commission employment generation programmes are being implemented; and

(b) what are the norms for adopting the districts for the above programme?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) At present, the Special Employment Programme (SEP) is being implemented by Khadi and Village Industries Commission in the following Districts:-

	Name of District	State
1.	Kurnool	Andhra Pradesh
2.	Adilabad	Andhra Pradesh
3.	East Godavari	Andhra Pradesh
4.	Banaskanta	Gujarat
5.	Ambala	Haryana
6.	Chamba	Himachal Pradesh
7.	Anant Nag	Jammu & Kashmir
8.	Jammu	Jammu & Kashmir
9.	Kolar	Karnataka
10.	Alleppy	Kerala
11.	Pathanamthitta	Kerala
12.	Thriss	Kerala
13.	Koshikode	Kerala
14.	Sarguja	Madhya Pradesh
15.	Jhabua	Madhya Pradesh
16.	Chandrapur	Maharashtra
17.	Kalahandi	Orissa
18.	Dausa	Rajasthan
19.	Tonk	Rajasthan
20.	Jaipur	Rajasthan
21.	Ramanathpuram	Tamil Nadu
22.	Tirunelveli	Tamil Nadu
23.	Mau-Balia	Uttar Pradesh
24.	Jaunpur	Uttar Pradesh
25.	Birbhum	West Bengal

(b) The districts have been selected based on the criteria such as concentration of Scheduled Caste and Scheduled Tribe population and the potential for taking up viable projects in the KVI sector: industrial backwardness of the districts etc.

#### Hindustan News Print Ltd.

2049. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to expand Hindustan Newsprint Ltd. Velloor, Kottayam, Kerala; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) In view of the unfavourable market conditions for newsprint, Hindustan Newsprint Ltd., Kerala have deferred their expansion plan for the present.

[Translation]

#### Illegal Trade of Foreign Exchange

2050. SHRI MAHESH KUMAR M. KANODIA : Will the Minister of FINANCE be pleased to state:

(a) whether the cases of illegal trading of foreign exchange in Delhi have come to the notice of the Government;

(b) if so, the number of such cases and the value of foreign exchange seized during the last six months; and

(c) the steps taken by the Government for preventing the illegal trading of the foreign exchange?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Delhi office of the Enforcement Directorate detected eight cases of illegal trading in foreign exchange during the last six months. As a result, foreign exchange worth Rs.78 lakhs (approx.) was seized.

(c) A strict vigil is kept and action as warranted under the Foreign Exchange Regulation Act '73 is taken as and when any such case is detected.

[English]

#### Foreign Investment

2051. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY be pleased to state:

(a) the details of the projects and areas in India where foreign investors are interested for investment; and

(b) the decision taken by the Union Government on the proposals received?